### GOVERNMENT OF INDIA MINISTRY OF HEALTH AND FAMILY WELFARE DEPARTMENT OF HEALTH & FAMILY WELFARE

## LOK SABHA UNSTARRED QUESTION NO. 3263 TO BE ANSWERED ON 17<sup>th</sup> DECEMBER 2021

#### **EXORBITANT CHARGING BY PRIVATE HOSPITALS**

#### 3263. SHRI KUNWAR DANISH ALI:

Will the MINISTER OF HEALTH & FAMILY WELFARE be pleased to state:

- (a) the number of cases of charging exorbitant bill from the patients as well as showing careless and immortal behavior towards them by the private hospitals in the country reported during the last five years;
- (b) whether the Government has taken any action against the hospitals for financially exploiting the common man, if so, the details thereof;
- (c) whether the Government takes suo moto cognizance of careless and immoral behavior towards the patients by the private hospitals in the country;
- (d) if so, the details in this regard during the last five years, State / UT-wise; and
- (e) the various steps taken/being taken by the Government to limit the cost of treatment by the hospitals and ensure better healthcare facilities in the country?

#### **ANSWER**

# THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY WELFARE (DR. BHARATI PRAVIN PAWAR)

(a) to (e): Health is a State subject. It is for the respective State Government to take any action against the private hospitals for charging exorbitantly from patients or for any insensitive behavior towards them. In case such complaints are received by the Central Government, they are referred to the respective State Government for appropriate action.

The Government of India has enacted the Clinical Establishments (Registration and Regulation) Act, 2010 and notified Clinical Establishments (Central Government) Rules, 2012 for registration and regulation of the clinical establishments (both Government and private) with a view to prescribe the minimum standards of facilities and services provided by them. In accordance, with the aforesaid Rules, in the States/Union Territories(UTs) where the said Act is in force, the clinical establishments are required to follow the Standard Treatment Guidelines (STG) issued by the Central/State Governments, charge rates for each type of procedure and services within the range of rates determined from time to time in consultation with the State Governments and display the rates charged for each type of services provided

and facilities available, at a conspicuous place. National Council for Clinical Establishments has approved a standard list of medical procedures and standard template for costing which has been shared with all State and UTs, where the Clinical Establishments Act, 2010, is applicable, to work out the cost of various procedures and services provided by the clinical establishments taking into the account all factors including local factors.

As on date, the Clinical Establishments Act, 2010 has been adopted by 11 States namely Arunachal Pradesh, Assam, Bihar, Himachal Pradesh, Jharkhand, Mizoram, Rajasthan, Sikkim, Uttar Pradesh, Uttarakhand, Haryana; and 7 UTs namely, Andaman & Nicobar Islands, Chandigarh, Dadra and Nagar Haveli and Daman and Diu, Jammu & Kashmir, Ladakh, Lakshadweep and Puducherry. The implementation of the Act is within the remit of respective State/UT Government.

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